

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)
"SMC" BENCH, MUMBAI**

BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER

ITA NO. 2436/MUM/2019 (A.Y: 2014-15)

Smt. Rekha R Jain Flat No. A-6, Jaimala Building Cross Road, Liberty Garden Malad (W), Mumbai PAN: AABPJ5807D	v.	Income Tax Officer – 30(3)(2) C-10, 7 th Floor Pratyakshakar Bhavan Bandra Kurla Complex Bandra (E), Mumbai - 400 051
(Appellant)		(Respondent)

Assessee by	:	None
Department by	:	Shri Sreenivasa Raghvan
Date of Hearing	:	12.02.2021
Date of Pronouncement	:	12.02.2021

ORDER

PER C.N. PRASAD (JM)

1. This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)–41, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 06.02.2019 for the A.Y. 2014-15.
2. Assessee through its authorized representative filed a letter dated 19th January, 2021 and submitted as under: -

"Reference:	REKHA RAKESH JAIN
PAN:	AABPJ5807D
Assessment Year:	2014-15
Appeal No.	ITA.No.2436/MUM/2019
Subject:	Application for Withdrawal of Appeal pursuant to VSV Scheme.

With reference to the above and under the instruction from our abovenamed client we state that, the above appeal was filed and is pending before your honour. However, our client had opted for the Vivad se Vishwas (VSV) Scheme as provided in the Vivad Se Vishwas Act 2020. Accordingly, in view of the same, our client had already filed Form 1 and Form 2 of VSV Scheme and have received Form 3 from the Designated Authority vide Certificate Number 779742290031220, dated 03/12/2020.

As provided in the VSV Scheme, our abovenamed client gives her consent to withdraw the aforementioned appeal.

Therefore we request you to kindly consider the request for withdrawal and acknowledge the same. We are enclosing herewith Form 3 received from the Designated Authority for your kind and ready reference."

3. On a perusal of the above letter filed by the authorized representative of the assessee and the enclosed copies of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 12.02.2021

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER
Mumbai / Dated 12/02/2021
Giridhar, Sr.PS

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum